

Funds to States for police modernisation programme

1116. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has left it to the States to fund the Police Modernisation Programme, if so, the details thereof and the reasons therefor;

(b) whether it is a fact that without funding from the Centre, the States would not be able to modernise and develop police force, if so, the details thereof;

(c) whether Government has received any complaints from the States in this regard;

(d) if so, the details thereof, and the response of Government thereto; and

(e) the steps taken by Government to help States fund Police Modernisation Programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The focus of Modernisation of Police Force (MPF) scheme is to strengthen the police infrastructure. Some of the major items of police infrastructure covered under the scheme are police building, police housing under Plan and mobility, weapons, equipment for training, computerization, forensic science and Mega City Policing (MCP) under Non-Plan. The Plan component under MPF Scheme was started only in 2013-14. No fund has been provided under Plan component of MPF Scheme during 2015-16. The Scheme stands transferred to the States. Consequently, there will be no Central Funding of construction activities of police building and police housing for State Police Forces under MPF Scheme. However, there is a non-plan allocation of ₹ 595 crore under BE 2015-16 for mobility, equipment, weapons, etc. for State Police under MPF Scheme.

(c) No, Madam.

(d) Does not arise.

(e) The Central Government has been supplementing the State Governments through the aforementioned Scheme. However, Police being a State subject as per the Seventh Schedule of the Constitution of India, the primary responsibility for modernizing the Police Force in the respective States lies with the State Government.